

**Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.**

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**Notification  
Srinagar, the 25<sup>th</sup> July, 2018**

**SRO 324.**-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Mr.Mohammad Ahsan Mir (KAS) Addl. Deputy Commissioner Pulwama to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsil Rajpora and Tehsil Kakapore of District Pulwama.

**By order of the Government of Jammu and Kashmir.**

**Sd/-**

**(Shahid Anayatullah) IAS**  
Commissioner /Secretary to Government,  
Revenue Department

No: - Rev/LB/24/2017

Dated: - 25 -07- 2018

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Commissioner/Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Kashmir.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs(With 7 copies).
5. Deputy Commissioner, Pulwama.
6. Director, Archives, Archeology & Museums, J&K Srinagar.
7. OSD to Advisor (G) to Hon'ble Governor for information.
8. Manager Government Press, Jammu/ Srinager for publication in the Govt.Gazette.
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
10. I/C Website. Revenue Department.
11. Notification / Stock file.

(Mushtaq Ahmad)

Under Secretary to Government  
Revenue Department